

MEGHALAYA LEGISLATIVE ASSEMBLY

BUDGET SESSION,2009

BULLETIN NO.1

(MONDAY, THE 16th MARCH,2009)

The House met at 10 a.m. on the 16th March,2009 with the Hon'ble Speaker in the Chair. The day was devoted for the transaction of Government Business.

1. ADDRESS BY THE GOVERNOR UNDER ARTICLE 176.

The Governor was ushered inside the House with due ceremony. He began his address at 10.10 a.m. and concluded at 11.10 a.m.

After Tea Break, the House re-assembled at 11.30 a.m.

2. MOTION OF THANKS TO THE GOVERNOR'S ADDRESS:

Shri James Sangma, MLA moved:

"The Members of the Meghalaya Legislative Assembly are deeply grateful to His Excellency, the Governor of Meghalaya for the address which he has been pleased to deliver to the House today, the 16th March, 2009.

The Motion of thanks was seconded by Shri Metbah Lyngdoh..

3. ALLOCATION OF TIME:

Shri T. D. Shira Deputy Chief Minister moved:

"That this house agrees to the allocation of time proposed by the Business Advisory Committee in regard to the various items of business for the current session".

(The question was carried and the House agreed to the allocation of time proposed by the Business Advisory Committee for the current session)

4. PANEL OF CHAIRMAN:

In pursuance of Rule 9(1) of the Rules of Procedure and Conduct of Business of the Meghalaya Legislative Assembly, the Hon'ble Speaker nominated the following members to the panel of Chairmen for the current Session.

1.	Shri H.D. R. Lyngdoh, MLA.
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2.	Shri Rowell Lyngdoh, MLA.
3.	Shri J. D. Rymbai, MLA.
4.	Shri John Manner Marak, MLA.

5. LAYING OF THE AUDITED ANNUAL ACCOUNTS.

Dr. Donkupar Roy, Chief Minister laid the Audited Annual Accounts of the Meghalaya Transport Corporation:

- (i) for the year 2000-01
- (ii) for the year 2001-02.

6. LAYING OF RULES :

Shri A. L. Hek, Minister in-charge Public Health Engineering laid:

1.	The Meghalaya Public Health Engineering Service Rule, 1996.
2.	The Meghalaya Public Health Engineering Non-Gazetted Technical Sub-ordinate Service Rules, 2008.
3.	Shri J. A Lyngdoh, Minister in-charge Food Civil Supplies & Consumers Affairs laid the Amendment on the Meghalaya Consumer Protection Rules, 1989.

7. SUPPLEMENTARY DEMANDS FOR GRANTS:

Shri Conrad K. Sangma, Minister in-charge Finance presented the Supplementary Demands for grants and supplementary Appropriation for 2008-2009.

Shri Conrad K. Sangma, Minister in-charge presented the following:-

(i)	Appropriation Accounts, 2007-2008.
(ii)	Finance Accounts, 2007-2008.

8. RESOLUTION:

Shri R. V. Lyngdoh beg leave of the House to move the Resolution for removal of the Speaker under Rule 135 of the Rule of Procedure and conduct of Business in Meghalaya Legislative Assembly.

The date for taking up the Resolution was fixed on the 27th March, 2009 since it requires 14 days notice.

9. ANNOUNCEMENT FROM THE CHAIR:

A message dated 15.3.2009 was received from the Governor of Meghalaya who had fixed the 17th March, 2009 for the Government to prove its majority by using video recording during the proceedings of the House, to maintain status quo in regard to the right of speech and votes of all the members until the vote of confidence is disposed of, use of ballot papers during voting if it fails to arrive at a decision by voice vote, to send the ballot papers to him duly signed by each member along with the video recordings on completion of the proceedings of the day and no other items should be taken up on that day.

The Hon'ble Speaker stated that since this message was unprecedented, he had written a letter to the Advocate General of Meghalaya seeking his legal opinion on the matter.

10. OBITUARY REFERENCES:

The House mourned the death of:

1. D. D. Pugh, former Chief Minister of Meghalaya.
2. V. P. Singh, former Prime Minister of India.
3. R. Venkataraman, former President of India.

As a mark of respect to the departed souls, the House stood and observed 2 minutes silence.

11. ADJOURNMENT:

The House rose at 12.25 p. m. and will meet again on Tuesday, the 17th March, 2009 at 10.00 a.m.

Dated Shillong, the 16th March,2008.

**Secretary,
Meghalaya Legislative Assembly.**